

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

IB-208 (ND)/2017

IN THE MATTER OF:

Lease Plan India (P) Limited

— PETITIONER

Vs.

ACPL HR Services (P) Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 28.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner/applicant : Mr. Janmesh Kumar, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that in compliance to the previous order, Banker certificate & necessary statements have been filed with the Registry vide diary No.241 dated 11.7.2017.

At the request of the petitioner the matter is posted for hearing on 04.8.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
28.7.2017